

SHRI SUNDER SINGH BHANDARI (Rajasthan): Madam, before you proceed,

मुझे एक आपत्ति करनी है।

उपसभापति : एक चीज और कर लू
फिर आप कह लीजिएगा।

MOTION FOR ELECTION TO THE
CENTRAL ADVISORY COMMITTEE
FOR THE NATIONAL CADET CORPS

THE MINISTER OF STATE IN THE
MINISTRY OF DEFENCE AND MIN-
ISTER OF STATE IN THE MINISTRY
OF PARLIAMENTARY AFFAIRS
(SHRI MALLIKARJUN) : Madam, I beg
to move :

"That in pursuance of clause (i)
of sub-section (1), read with sub-
section (1A) of section 12 of the
National Cadet Corps Act, 1948 (31
of 1948), this House do proceed to
elect, in such manner as the Chair-
man may direct, one member from
among the Members of the House,
to be a member of the Central Ad-
visory Committee for the National
Cadet Corps."

The question was put and the mo-
tion was adopted.

RE ACTION TAKEN REPORT

उपसभापति : आपकी क्या आपत्ति
है भंडारी जी ?

श्री सुंदर सिंह भंडारी (राजस्थान) :
मुझे एक चीज आपके नोटिस में लानी है।
आज के पेपर्स में 13 तारीख के अनस्टाई
क्वेश्चन की लिस्ट है और इसमें 6 कागज
बाली हैं। मेरा यह कहना है कि इसको
देखा जाए और दोबारा यह लिस्ट संकुलित
की जाए।

उपसभापति : किसी ने कमेंट किया कि
खाली रखे हैं इसलिए आप जो चाहें
सवाल भर लें और जो चाहें जवाब भर
लें।

श्री सुंदर सिंह भंडारी : इसके बीच को
सवाल गायब हैं, 55 यहां हैं, 56 और
57 नहीं हैं, फिर 58 है।

उपसभापति : लोकसभा में छप गए
होंगे। कल प्रमोद महाजन जी ने यह
सवाल उठाया था कि लोकसभा की जो
लिस्ट है पेपर्स की अनस्टाई क्वेश्चन की,
उसमें राज्यसभा के सवाल छप गए हैं हमारे
नाम के साथ। शायद यहां वाले वहां
छप गए होंगे।

श्री सुंदर सिंह भंडारी : इतनी गहराई
तक तो मैं नहीं गया हूँ। मैं अपने सवाल
ढूँढ रहा था तो ये 6 कागज खाली मिले और
पुछ गायब है बीच में से और उसके
ऊपर जो लिस्टेड क्वेश्चन होने चाहिए,
वह भी प्रिंट नहीं हुए हैं। आप इसको
देख लें और दोबारा संकुलित करवा दें।

SHRI GURUDAS DAS GUPTA (West
Bengal) : Madam, I raise this issue to
seek a clarification from the Govern-
ment, because I feel thoroughly let
down. I feel the same should be the
feeling of the entire House, because
at the beginning of the present ses-
sion and during the last session
there was a tremendous commotion
in the House and in the other House
regarding the Action Taken Report.
And the Government had categori-
cally stated that it would be amend-
ed and another ATR—whether you
call it 'supplementary' or 'new', I do
not know,—would be presented in
the House, revising it according to
the opinion expressed by the Mem-
bers of the Opposition in both the
Houses. We believed the Government.
It was not a sin on our part to be-
lieve the Government. That is the
reason why we had withdrawn the
agitation. Again yesterday there was
an agitation. There was a commotion
and the hon. Leader of the House,
Mr. Chavan came here and stated that
the Government would come to the
House with a revised ATR on or be-
fore the 20th. The same position Mr.
Chavan had taken when we subse-
quently ratified it in another discus-

sion where the Minister of Parliamentary Affairs, Mr. Shukla, was present. And while we had persistently questioned him about the attitude of the Government, he only stated that he would love to read the report and the previous report.

SHRIMATI JAYANTHI NATARAJAN (Tamil Nadu): Madam, he is quoting what was said in the Business Advisory Committee.

SHRI GURUDAS DAS GUPTA : Madam, this is not the way.

SHRIMATI JAYANTHI NATARAJAN: He is quoting.

SHRI GURUDAS DAS GUPTA : No, I am not quoting. I am referring. Madam, this is too much.

SHRIMATI JAYANTHI NATARAJAN: You are too much.

SHRI GURUDAS DAS GUPTA : Yes, because too much is being done somewhere else.

THE DEPUTY CHAIRMAN : Mr. Gurudas,...

SHRI GURUDAS DAS GUPTA : Let me clarify. I am not referring to any meeting whatsoever. I am referring to the discussions we had.

SHRIMATI JAYANTHI NATARAJAN: What is that?

SHRI GURUDAS DAS GUPTA: I am not quoting. I am only saying about the discussion I had with the hon. Minister.

SHRIMATI JAYANTHI NATARAJAN: Where?

SHRI GURUDAS DAS GUPTA : Under the sun anywhere.

SHRI CHATURANAN MISHRA (Bihar): What is the harm in quoting? The Minister has said it. (Interruptions) A Member is free to quote something which the minister has said. This way you cannot restrict the right of a Member.

SHRI G. SWAMINATHAN (Tamil Nadu): This is a matter of privilege of the Member. Some information is given to him and it is under his charge. I can get it from anywhere as a Member. No Member can question me wherefrom I got the information. No Member can question me, "From where did you get the information?" Now, that is a matter of privilege... (Interruptions)... Madam, I am raising a point of order... (Interruptions)...

SHRIMATI JAYANTHI NATARAJAN: Mr. Swaminathan did not hear what I said... (Interruption)... Mr. Gurudas Das Gupta said, "After another meeting with the Minister of Parliamentary Affairs".... (Interruptions)...

SHRI G. SWAMINATHAN: Madam, I am raising a point of order. The hon. Member says ... (Interruptions)... Please allow me.

SHRI GURUDAS DAS GUPTA : Madam, I would like to speak... (Interruptions)...

THE DEPUTY CHAIRMAN : Now everybody sit down.

SHRI G. SWAMINATHAN: I am raising a point of order. Please allow me. The point is an hon. Member says that he has obtained information from... (Interruptions)...

THE DEPUTY CHAIRMAN : She did not say that. She did not say that.

SHRI G. SWAMINATHAN: The hon. Members says, "From where did you get the information? You would have got it from the Business Advisory Committee." That is not relevant. He could have got it from anywhere else or in the Central Hall. He could have got it in the House. He could have got it from the Lobby. He has got every right to mention it. Another Member cannot interfere with his privilege. When a Member collects information and disseminates it, another Member should not put a question.

"From where did you get the information?" That goes against the privilege of the Member.

THE DEPUTY CHAIRMAN: I have understood it.

SHRI SATISH AGARWAL (Rajasthan): Even if he refers to anything from the meeting of the Business Advisory Committee, there is nothing unparliamentary.

SHRIMATI JAYANTHI NATARAJAN: We do not refer to them. Those are the conventions.

SHRI DIGVIJAY SINGH (Bihar): The Minister has broken the convention. It is the Minister who has broken the convention. *... (Interruption) ...*

डा० मुरली मनोहर जोशी : (उत्तर प्रदेश) : जो सूचना सदस्य को मिली है उसको रखने का सदस्य को अधिकार है। इसलिए वे सूचना दे रहे हैं।

THE DEPUTY CHAIRMAN: I heard you enough *... (Interruptions) ...*

DR. BIPLAB DASGUPTA (West Bengal): He should be allowed to proceed. *(Interruptions)*

SHRI MD. SALIM (West Bengal): Now, that eat is out of the bag.

SHRI GURUDAS DAS GUPTA: Madam, let me proceed.

SHRI VAYALAR RAVI: (Kerala): Madam, I want to raise a point of order. *... (Interruptions) ...*

THE DEPUTY CHAIRMAN: Let me hear what his point of order is.

SHRI VAYALAR RAVI: Madam, the point raised by Shrimati Jayanthi Natarajan is very simple. She asked whether Mr. Gurudas Das Gupta could quote from what has transpired in the Business Advisory Committee. Mr. Swaminathan is misquoting Mrs. Jayanthi Natarajan because they are having some *galata* in Tamil Nadu. That is the simple point. The point is whether a Member is privileged to quote from what has transpired in the Business Advisory Committee. That is very simple. *... (Interruptions) ...*

SHRI GURUDAS DAS GUPTA: Let me complete my submission.

SHRI SATISH AGARWAL: If he quotes a decision taken in the Business Advisory Committee, there is nothing unparliamentary.

SHRI S. JAIPAL REDDY (Andhra Pradesh): Madam, before you adjourned the House yesterday you said that the issue relating to the AIR would be looked into by the Business Advisory Committee. Therefore, it is pertinent to refer to what has happened in the Business Advisory Committee.

THE DEPUTY CHAIRMAN: Only relating to that *... (Interruptions) ...*

DR. MURLI MANOHAR JOSHI: Mr. Gurudas Das Gupta has not said beyond that.

SHRI S. JAIPAL REDDY: The BAC has taken up the issue. Therefore, Mr. Gurudas Das Gupta referred to what happened in the BAC.

SHRIMATI JAYANTHI NATARAJAN: That is entirely a different issue. I would like to know whether a Member can quote in the House from what has happened in the Business Advisory Committee. That is the ruling which I seek from you, Madam.

THE DEPUTY CHAIRMAN: Okay Mr. Gurudas Das Gupta, Mrs. Jayanthi Natarajan's objection was what has transpired in the Chairman's chamber or in the Business Advisory Committee, we do not mention it in the House. It is a convention of the House. *(Interruptions) ...* Will you just wait a minute? Are you referring to the ATR or to something which has happened in some other committee or in the Business Advisory Committee? *(Interruptions) ...*

SHRI DIGVIJAY SINGH: Why are you putting that question?

THE DEPUTY CHAIRMAN: I have not allowed you to speak. *... (Interruptions) ...* I have not allowed you. Let me clarify. Two Members have raised an objection and sought a clarification from the Chair. It is the prerogative

of the Chair to clarify the position. There is no need for you to get up.

SHRI DIGVIJAY SINGH: You have allowed a third person also...

THE DEPUTY CHAIRMAN: I have to clarify Mrs. Jayanthi Natarajan's objection. She told me—which I heard in the din—about some other committee. Now, you go ahead but don't speak about what the Business Advisory Committee has discussed. *Aap boliye na.*

SHRI GURUDAS DAS GUPTA: Anyway, I do not want to go into that controversy now. We will discuss it at some other time. The point is, we were given to understand by the Government in general and by the Minister of Parliamentary Affairs, Mr. Shukla, in particular that the report would be revised and it was said, "We would love to read the report. The previous report was a bureaucratic report and this time it is going to be a different report and the Government will take into consideration the views expressed by the Opposition". I believed the Government. The entire Opposition believed the Government. I would like to know if we were mistaken, mistaken by believing the Government. Now I feel completely let down. I feel anguished to tell the House that I lament because I had believed the Government. I lament because there is a news item today in the newspapers wherein the hon. Minister of Parliamentary Affairs is reported to have said that there is not going to be any basic change in the Action Taken Report and the Government is not going to take any action against the Ministers who have been indicated. *(Interruptions).*

SHRI SURESH KALMADI (Maharashtra): Madam he cannot quote newspapers. *(Interruptions).*

SHRI GURUDAS DAS GUPTA: Everyone is quoting newspapers. *(Interruptions).* The newspaper report says that the Minister is reported to have said that there will be no action against the Minister even if he has been indicated by the JPC or by the CBI; no action would be taken against the leading officers of the RBI; and

there is not going to be any step taken by the Government against the foreign banks. Most shameless! The Government will not take any action against the foreign banks! Has the Government's mind been pre-determined? I charge the Government. The Government's mind has been pre-determined. *(Interruptions).* I charge that the Government's mind has been pre-determined. And since it is pre-determined, all that is going on is an artificial drama. It is an artificial drama being enacted before Parliament in order to give the false hope that the Government will react according to the Opposition.

Madam, there is one more important thing. Since the Government believes that such a report is going to provoke the indignation of the Opposition, there has been a suggestion that there should not be any further item for Parliament on or after the 20th. The Government knows what will be the reaction. Therefore, I would like the Government to clarify if the Press report is correct. I would like the Minister of Parliamentary Affairs to come to the House and clarify. If it is not clarified, then I will take the report as published in the newspaper as substantially true and correct.

SYED SIBTEY RAZI (Uttar Pradesh): No, not at all, Madam, I want to say one thing. *(Interruptions).* I want to say something.

SHRIMATI JAYANTHI NATARAJAN: Madam, I am on a point of order. *(Interruptions).*

SYED SIBTEY RAZI: Madam,..... *(Interruptions).*

उपभाषित : आप जरा अपना बदन दबा दीजिए।

श्री संयद सिक्ते रज़ी : दबा हुआ है मैडम।

Madam, in all humility, I would like to make an important point. Mr. Das Gupta is trying to put his words into the mouth of the whole House. Actually, this is not the situation. We cannot go by the Press report. Whatever Mr. Shukla has said yesterday in

the Business Advisory Committee... (Interruptions). Straightforward he said that by 20th the report would be submitted... (Interruptions)... in the House.

SHRI GURUDAS DAS GUPTA: But this is what he has said in the Congress Party meeting. This is the Congress Executive Committee report. (Interruptions).

SYED SIBTEY RAZI: Let me complete my point. (Interruptions).

THE DEPUTY CHAIRMAN: Mr Salim, you want the doubt in your mind to be cleared. He is the Deputy Leader of the Congress Party in the House. I am sure he was in the meeting. He is trying to clarify it. (Interruptions). Please sit down. What Mr. Gurudas Das Gupta referred to is the Congress Party meeting.

SYED SIBTEY RAZI: I think, Madam, this is his speech. (Interruptions)

THE DEPUTY CHAIRMAN: The Minister said this. That is the reason why Mr. Razi has a right to say this. (Interruptions)

SYED SIBTEY RAZI: Our Party stand by the statement which the Parliamentary Affairs Minister made at the meeting of the Business Advisory Committee yesterday. He said: "By 20th, the amended report will be placed on the Table of the House." So, I think, it is not fair to go by what the Press reports say. They are trying to make an issue out of a non-issue. So, I would like to submit that our Party stand is that the amended ATR may be brought by the Government by 20th and it is not fair to discuss this issue before that. I would request you to take up the other business. Everyday they cannot have their say. Yesterday they took the whole day to discuss the ATR issue. I have strong objection to their referring to the newspaper reports which are not at all authenticated. (Interruptions)

SHRIMATI JAYANTHI NATARAJAN: Madam, I am on a point of order.

THE DEPUTY CHAIRMAN: What is your point of order?

SHRIMATI JAYANTHI NATARAJAN: Madam, I have a point of order which I want to raise. It is an important question relating to the functioning of the House. With great respect to what Mr. Gurudas Das Gupta said, I would like to say something. He said two things. Well, I am not on that controversy or on that issue at all. I am on a question of procedure because I don't want to be taken as if I am objecting to what he said. He has a right to say whatever he likes. He said two things. He said that Mr. Chavan said something in the House and then he said that Mr. Shukla said something at another meeting and he said something at the meeting of the Congress Parliamentary Party, which is a subject matter of the report and both these things are contradictory. What did Mr. Gupta say? He said that when all of them were present at the meeting of the Business Advisory Committee, Mr. Shukla said: "You will love to read the revised ATR." (Interruptions) But, Madam, this is what Mr. Gurudas Das Gupta said. We were also present at the Business Advisory Committee's meeting. Mr. Gurudas Das Gupta said this. I want to set the record straight. Mr. Shukla said: "Who knows, you may love to read it." (Interruptions)

SHRI G. SWAMINATHAN: Madam, how can she quote the minutes of the Business Advisory Committee (Interruptions) She cannot do so. (Interruptions)

SHRIMATI JAYANTHI NATARAJAN: Madam, I am saying that what Mr. Gurudas Das Gupta said is wrong. (Interruptions) Let me explain my point of view. Let me finish. I will explain my point of view. (Interruptions) I don't need Mr. Digvijay help. (Interruptions)

श्री दिग्विजय सिंह: आप उस मीटिंग में स्वयं मौजूद थीं। उस मीटिंग में क्या तय हुआ, यह बहस का मद्दा नहीं है। आप खुद जानती हैं कि क्या बात कही गई, क्या नहीं कही गयीं। आप सिर्फ इतना कहिए कि क्या सरकार का यह दायित्व बनता है? उस मीटिंग में यहां

बैठे हुए सभी लोग मौजूद थे, फिर उस मीटिंग का यहाँ पर बार-बार जिक्र क्यों किया जा रहा है ?

... (व्यवधान) ...

THE DEPUTY CHAIRMAN: If a Member raises a point of order... (Interruptions)

SHRIMATI JAYANTHI NATARAJAN: Let me complete, Madam. Let me raise my point of order. (Interruptions) I am on my legs.

THE DEPUTY CHAIRMAN: I understood your point. Mrs. Jayanthi Natarajan, just a minute. In any case, I am frustrated with this mike and I want almost to adjourn the House because I am not being heard. मेरा माइक नहीं चल रहा है। आप बैठेंगे कि नहीं बैठेंगे ?

My frustration is not because everybody is speaking. It is because my mike is not working. I think when we say 'frustration', the mike starts. The thing is, Mrs. Jayanthi Natarajan is saying that Mr. Gurudas Das Gupta misquoted. Mr. Gurudas Das Gupta, whether anybody love to read or you love to read, let us not go into that controversy. (Interruptions) Let us forget that. (Interruptions)

SHRIMATI JAYANTHI NATARAJAN: Whatever Mr. Gurudas Das Gupta said was based on a wrong statement.

THE DEPUTY CHAIRMAN: I have understood what you said.

विश्व के नेता (श्री अटल बिहारी वाजपेयी) : सदर साहिब, दरअसल एक बदकिस्मती ऐसी है कि यह एक लम्बी-चोड़ी चैन आफ ईवेंट्स है। कल किसने क्या कहा, परसों किसने क्या कहा, इसका ताल्लुक नहीं है बल्कि आप इसको शुरू से देखिए कि जे०पी०सी० की रिपोर्ट आने के बाद जिस तारीख को यह रिपोर्ट हाउस में रखी गयी, जिसका नाम ऐक्शन टेकन

रिपोर्ट है और जो अब बिल्कुल नान-एक्शन टेकन रिपोर्ट है, उस तारीख से रूलिंग पार्टी ने, गवर्नमेंट ने एक रास्ता अख्तियार किया कि जो इल्जामात लगे हैं उन पर पर्दा डालने की कोशिश की जाए। इसके लिए रोजाना एक नयी कहानी लेकर इस भयानक वाक्यात को दबाने की कोशिश की जा रही है। मेरे कहने का मतलब सिर्फ यह है कि पिछली दफा 15 दिनों तक इस हाउस का वायकाट रहा। उस पर हम मिले बैठे और उसके बाद वापस आए। आपने अपोजीशन का बेलकम किया और कहा कि हमें खुशी है और कहा गया कि अब मोडिफाईड, रिवाइज्ड रिपोर्ट आएगी।

It will be brought as early as possible. लेकिन अब तक न तो कोई मोडिफिकेशन हुआ और न कोई इसमें तब्दोली की गई है। एज फार एज पासिबल कोई तब्दीलात नहीं की गयी है। माकूल जेहनों का जो एक रास्ता होना चाहिए, उसी के अनुकूल इन लफ्जों का इंटरप्रेटेशन होना चाहिए। मोडिफिकेशन का मतलब यह था कि जो ऐतजात अपोजीशन ने ऐक्शन टेकन रिपोर्ट के संबंध में किए हैं उन ऐतराजात पर अमल किया जाए। पहली बात मुझे यह कहनी है।

दूसरा, एज फार एज पासिबल का मतलब यह था कि इस सेशन के शुरू होने से पहले मोडिफाईड और बदली हुई रिपोर्ट हाउस में सर्कुलेट हो जानी चाहिए थी। इस रिपोर्ट पर जब सख्त तरीकन ऐतराज इस हाउस में हुआ था तब चेयरमैन साहब ने कहा था कि हाउस में मोडिफाईड और बदली हुई रिपोर्ट पेश की जाएगी। A modified, revised Report will be brought before the House as early as possible.

इसको मिस-इंटरप्रेट किया जा रहा है। अब केवल 13 दिन हाउस है। यह हाउस 23 तारीख को खत्म होने वाला है। यहाँ पर यह ऐलान हुआ, होम मिनिस्टर साहब की तरफ से कि 20 तारीख के पहले पहले यह लायी जाएगी। आज भी गवर्नमेंट स्पेसिफिक ऐलान करने के लिए तैयार नहीं है कि रिवाइज्ड और मोडिफाईड

एक्शन टेकन रिपोर्ट कौन सी तारीख को आएगी। 23 तारीख को हाउस एजडर्न होने वाला है और 20 तारीख तक की एक लंबी लीज सरकार ने अपने लिए ले ली है। अब यह किस डिजीजन का जिक्र हो रहा है। मैं कहता हूँ कि एक डिजीजन फिर दूसरा डिजीजन, यह क्या है। यहां पर चेयरमैन साहब ने ऐलान किया था, 17 अगस्त को कि रिवाइज्ड और मोडिफाइड रिपोर्ट आएगी। लेकिन अब यहां लीडर आफ दि हाउस ऐलान करते हैं कि 20 तारीख से पहले रिवाइज्ड और मोडिफाइड रिपोर्ट आएगी। मोहतरमा, मैं यह कहना चाहता हूँ कि अगर इस रिपोर्ट से उन्हें इन्तफाक नहीं है, जैसे हमारे आनरेबल दोस्त ने कहा है कि नहीं है, तो उनको इसका कन्ट्राडिक्शन देना चाहिए। वे अखबार वालों को यहां पर बुलाकर प्रिविलेज का सवाल उठाएँ। दि क्वेश्चन इज, मैं इसको दुस्त मानता हूँ क्योंकि अभी तक गवर्नमेंट का जो रवैया रहा है वह चीज को टालने का रवैया रहा है। इस टालते हुए रवैए के दरमियान it reads atrocious. It makes an atrocious readig on the part of the Government.

मैं सिर्फ यह कहना चाहता हूँ कि सवाल यह है कि आखिर इस हाउस को, पूरे पार्लियामेंटरी सिस्टम को तबाह करने पर यह गवर्नमेंट क्यों उतरी हुई है। बिजनेस एडवाइजरी कमेटी में आपने फरमाया था कि हम इसको तय करेंगे। बिजनेस एडवाइजरी कमेटी में तफसील से यह बात आयी और उसके बाद पार्लियामेंटरी ऐफियर्स मिनिस्टर ने कहा कि 20 तारीख से पहले पहले मैं रिपोर्ट दे दूंगा। मैं कहना चाहता हूँ कि क्या रिपोर्ट लायेंगे जब कि गवर्नमेंट का कोई इरादा नहीं है।

شری سکندر سجنے "سری سجنے"۔
 صدر برصا حیدر۔ دراصل ایک بد معنی ایسی سجنے
 یہ ایک ایسی سجنے نہیں ہے جس سے
 کل کسی نے کیا کہا۔ یہ سجنے کسی نے کیا کہا۔
 اس کا تعلق نہیں ہے۔ بلکہ آپ اس کو شروع
 سے دیکھئے کہ جے۔ بی۔ سی۔ کی رپورٹ آنے
 کے بعد جس تاریخ کو یہ رپورٹ ہاؤس میں
 رکھی گئی جس کا نام ایکشن ٹیکن رپورٹ اور
 جو بالکل نان ایکشن ٹیکن رپورٹ ہے۔ اس
 تاریخ سے رولنگ پارٹی نے جو گورنمنٹ
 نے ایک راستہ اختیار کیا کہ جو الزامات لگے ہیں
 ان پر پردہ ڈالنے کی کوشش کی جائے۔
 اس کے لئے روزانہ ایک نئی کہانی لے کر اس
 بھیاناک واقعہ کو دبانے کی کوشش کی جا رہی
 ہے۔ میرے کہنے کا مطلب صرف یہ ہے کہ
 پہلی دفعہ ۱۵ دنوں تک اس ہاؤس کا بائیکاٹ
 رہا۔ اس پر ہم مے بیٹھے اور اس کے بعد واپس
 آئے۔ آپ نے اپوزیشن کا ویلیم کیا۔ اور کہا
 کہ ہمیں خوشی ہے اور کہا گیا کہ اب موثر یعنی
 ریوائزڈ رپورٹ آنے لگی۔

It will be brought as early as possible

لیکن اب تک نہ کوئی موثر ایکشن ہوا۔ اور
 نہ کوئی اس میں تبدیلی کی گئی ہے۔ الزام اپنا
 پاسل کوئی تبدیلیات نہیں کی گئی ہے۔

ہوں کا جو ایک راستہ ہوتا چاہئے اسی کے انوکھ
ان غلطوں کا انٹرپرائزیشن ہوتا چاہئے جو ڈیٹیکشن
کا مطلب یہ تھا کہ جو اعتراضات ایڈیشن نے
ایکشن ٹیکن رپورٹ کے سنبھال دیئے تھے
ہیں ان اعتراضات پر عمل کیا جوتے۔ پہلی بات
مجھے یہ کہنی ہے۔

دوسرا سوال ایڈ فار ایڈ پاسیبل کا مطلب
یہ تھا کہ اس سیشن کے شروع ہونے سے پہلے
موڈیفائی اور بدلی ہوئی رپورٹ ہاؤس میں
مرکبیت ہونی چاہئے تھی۔ اس رپورٹ پر
جب سخت ترین اعتراض ہاؤس میں ہوا تھا۔
تب چیرمین صاحب نے کہا کہ ہاؤس میں
موڈیفائیڈ اور بدلی ہوئی رپورٹ پیش
کی جائے گی۔

A modified, revised Rport will be brought before the House as early as possible.

اس کو مس انٹرپرائز کیا جا رہا ہے۔

اب کیول ۱۳ دن ہاؤس ہے۔ یہ ہاؤس ۲۳
تاریخ کو ختم ہونے والا ہے۔ یہاں پر یہ
اعلان ہوا۔ ہوم منسٹر صاحب کی طرف سے
۲۰ تاریخ کے پہلے پہلے یہ لائی جائے گی۔
آج بھی گورنمنٹ اسپیکر ایک اعلان کرنے
کے لئے تیار نہیں ہے کہ ریوائنڈ اور موڈیفائی
ایکشن ٹیکن رپورٹ کون سی تاریخ کو آئے
گی۔ ۲۳ تاریخ کو ایڈیشن ہونے والا ہے

ور ۲۰ تاریخ تک کی ایک لمبی میزمرہ کرنے
اپنے لئے لی ہے۔ اب یہ کس ڈسینر کی
ذکر ہو رہا ہے۔ میں کہتا ہوں کہ ایک ڈسینر
پھر دوسرا ڈسینر۔ یہ کیا ہے۔ یہاں پر چیرمین
صاحب نے اعلان کیا تھا۔ ۱۷ اگست کو کہ
ریوائنڈ اور موڈیفائی رپورٹ آئے گی۔ لیکن
اب یہاں لیڈر آف دی ہاؤس اعلان کرتے
ہیں کہ ۲۰ تاریخ سے پہلے ریوائنڈ اور موڈیفائی
رپورٹ آئے گی۔ مختصر میں یہ کہنا چاہتا ہوں
کہ اگر اس رپورٹ سے انہیں اتفاق نہیں ہے
جیسے ہمارے انریبل دوست نے کہا ہے کہ
نہیں ہے۔ تو ان کو اس کا کنٹراڈکشن دینا چاہئے۔
وہ اخبار والوں کو یہاں پر بلا کر پری ویج کا
سوال اٹھائیں۔ دی کوٹیشن آئے۔ میں
اس کو درست مانتا ہوں۔ کیوں کہ ابھی تک
گورنمنٹ کا جو رویہ رہا ہے۔ وہ پیپرز کو
ٹالنے کا رویہ رہا ہے۔ اس ٹالنے ہوئے
روئے کے درمیان۔

it reads atrocious. It makes an atrocious reading on the part of the Government.

میں صرف یہ کہنا چاہتا ہوں کہ سوال
یہ ہے کہ آخر اس ہاؤس کو پورے پارلیمنٹری
سسٹم کو تباہ کرنے پر یہ گورنمنٹ کیوں آماری
ہوئی ہے۔ بزنس ایڈوائزر کی ٹیم میں اپنے
قریب تھا کہ ہم اس کو طے کریں گے بزنس ایڈوائزر کی

کمٹی میں تفصیل سے یہ بات آئی۔ اور اس کے بعد
پارلیمنٹری ایفیرس منسٹر نے کہا کہ ۲۰ تاریخ سے
پہلے پہلے میں رپورٹ دے گا۔ میں کہنا چاہتا
ہوں کہ کیا رپورٹ الیکٹرک گئے۔ جب کہ گورنمنٹ
کا کوئی اداوہ نہیں ہے۔

They want to say that there is going to be no substantive change. Why are they taking the whole country, the whole parliamentary system for a ride? They have no business. We are taking a very serious objection to this and we are not going to sit still with this sort of attitude of the Government. Thank you, Madam.

THE DEPUTY CHAIRMAN: Mr. Biplob Dasgupta (*Interruptions*)...

DR. BIPLAB DASGUPTA (West Bangal): Madam, we have seen various statements and counter-statements which have been given over the past two or three days. It seems that the Government has taken the Parliament for a ride. Yesterday, when we insisted on a date for the submission of the Report, first the statement came that it would be submitted as soon as possible. We said, "We are not happy with 'as soon as possible' and it has to be more specific." Then we got another statement that before the 20th of this month the Report would be submitted. We pointed out at that time that if it was submitted on the 20th, there wouldn't be much time for discussion. When will the discussion take place? But now it is

clear. What the Government wants to do by asking for 20th is to buy time because they have no intention at all to revise the Report. I find repeatedly in the statements of Mr. Shukla that he has not been mentioning that the Report will be revised. He says the Report will be supplemented. It is a supplementary Report. If you go through the agreement, which was reached between the leaders of different parties and the Speaker and our Chairman, it was categorically stated that the Report would be revised and modified. There is no question of supplementing the Report. Now the cat is out of the bag. If you look at the report which has been published in today's *THE HINDUSTAN TIMES*, it makes it absolutely clear that the Government is not at all interested in changing the Report. We can get this impression earlier when different parties met the Ministries of Finance and the Minister of Parliamentary Affairs. At the time of the discussion it was clear that the Ministers concerned did not want to contemplate even fixing responsibility on the Ministers and getting them removed. They did not want any senior banking official to be punished. They thought retiring some of them would be enough. They did not want to take any action against the foreign banks on the improbable ground that it would harm the image of India outside. Yesterday you heard some of us, while speaking saying (*Interruptions*)...

THE DEPUTY CHAIRMAN: If you are a little brief, see what happens.

DR. BIPLAB DASGUPTA: I will just take two minutes. (*Interruptions*)...

THE DEPUTY CHAIRMAN: If you are brief, we can get other people after two minutes. (*Interruptions*)...

DR. BIPLAB DASGUPTA: I am just taking two minutes more, Madam. (Interruptions)...

SHRI JAGDISH PRASAD MATHUR (Uttar Pradesh): I have got another point. (Interruptions)....

THE DEPUTY CHAIRMAN: I cannot identify you when somebody is already on his legs. (Interruptions)...

DR. BIPLAB DASGUPTA: I am winding up, Madam. I will take only two minutes. (Interruptions)...

THE DEPUTY CHAIRMAN: There are many people... (Interruptions)...

SHRI JAGDISH PRASAD MATHUR: I am on a different topic. I am not on this. (Interruptions)...

THE DEPUTY CHAIRMAN: I will identify you.

DR. BIPLAB DASGUPTA: The point which I am making is this. We want a good and clear clarification from the Minister of Parliamentary Affairs whether he did actually make the statement that there would be no change in the Report or not. If the clarification does not come, we will assume that the Government is only interested in window-dressing. (Interruptions)... The Government is not interested in presenting a fresh Report. (Interruptions)...

THE DEPUTY CHAIRMAN: Mr. Suresh Kalmadi. (Interruptions)... All right. I called Mr. Suresh Kalmadi. (Interruptions)...

DR. BIPLAB DASGUPTA: We do not accept the Government's double talk. If they do not clarify, we cannot allow the session to continue until it is presented. (Interruptions)... We want a proper clarification from the Government. (Interruptions)...

THE DEPUTY CHAIRMAN: Mr. Suresh Kalmadi, I have identified you. (Interruptions)...

SHRI G. SWAMINATHAN: Please permit me to say something, Madam. I want only one minute. This is a matter of privilege. (Interruptions)...

SHRI SURESH KALMADI: Madam, you have identified me. (Interruptions)...

THE DEPUTY CHAIRMAN: I have identified Mr. Kalmadi. Maybe, you may take two minutes. I don't mind. But I have identified Mr. Kalmadi. (Interruptions)...

SHRI SURESH KALMADI: I will take half a minute, Madam. (Interruptions)...

SHRI G. SWAMINATHAN: Madam,

THE DEPUTY CHAIRMAN: I have identified Mr. Kalmadi. Let him finish. I will allow you.

SHRI SURESH KALMADI: I think the entire Opposition is crying wolf. The Report is to come on the 20th. Nobody knows yet what is coming on the 20th. They are just going by a newspaper report and presuming things. I think it is an insult to this Parliament and to this House. There is just one newspaper report and they are all quoting it extensively. (Interruptions)...

SHRI MOHAMMED AFZAL alias MEEM AFZAL (Uttar Pradesh): Why don't you deny it? (Interruptions)...

SHRI SURESH KALMADI: If Mr. Shukla has said that on the floor of the House, I can understand. But going by newspaper report you are politicising it. (Interruptions)... You politicise is (Interruptions)...

SHRI MOHAMMED AFZAL alias MEEM AFZAL: You deny the report. (Interruptions)...

SHRI SURESH KALMADI: The Government has given an assurance to all the parties here that it will come forward with a fresh Report and I have no reason to doubt it. (Interruptions)... I have no reason to doubt that the Government will come forward with a fresh ATR. (Interruptions)... Madam, let me finish. (Interruptions)... Now you listen to me. (Interruptions)...

DR. BIPLAB DASGUPTA: Let the Government come with a statement. (Interruptions)...

SHRI SURESH KALMADI: The ATR will be submitted on the 20th of this month. (Interruptions)...

SHRI MD. SALIM: Madam,... (Interruptions)...

SHRI ASHOK MITRA (West Bengal): Madam... (Interruptions).

SHRI S. VIDUTHALAI VIRUMBI (Tamil Nadu): Madam,... (Interruptions).

SHRI MOHAMMED AFZAL alias MEEM AFZAL: Let any of your Ministers deny it. (Interruptions).

SHRI SURESH KALMADI: I am sorry. (Interruptions). We did not interrupt you. (Interruptions). We did not interrupt Shri Gurudas Das Gupta. (Interruptions). Madam, I have not said anything. I don't know what has provoked them. (Interruptions).

SHRI MOHAMMED AFZAL alias MEEM AFZAL: Let one of your Ministers deny this report. (Interruptions).

श्री सिकंदर बख्त : माधुर साहब को मौका दीजिए बोलने का... (व्यवधान)

شری سکندر بخت :۔ ماحترم صاحب کو موقع
دیجئے۔ بولنے کا... ”مداخلت“

SHRI SURESH KALMADI: What did I say? (Interruptions).

THE DEPUTY CHAIRMAN: Please (Interruptions)...

SHRI SURESH KALMADI: Madam, I want to say that the Government would come forward with the ATR on the 20th of this month. I am sure about it. What happened in the Congress party meeting is none of their business. (Interruptions)

THE DEPUTY CHAIRMAN: Mr. Kalmadi, please sit down. You have said enough. I have heard you. (Interruptions). Mr. Salim, please sit down. (Interruptions). Please sit down. Take your seat. (Interruptions). Please take your seat. (Interruptions). Please sit down. Let me bring order in the House. (Interruptions). Just a minute. I am hundred per cent sure that what Mr. Kalmadi would say you are not going to agree with and what you might say, he may not agree with a hundred per cent. In a Parliamentary democracy when I identify someone, I listen to him. I will identify whoever has raised his hand. (Interruptions). Mr. Salim, please sit down. You are not listening to me. Have some courtesy for the House. Please sit down. I have decided not to get angry. Please don't break my resolution by your conduct. I have decided... (Interruptions). Why do you get up every time? I will call you. Don't break my resolution by your action. Let me break my resolution by my own action. So, the blame would be on me. Whatever Mr. Kalmadi says please listen to him. I request Mr. Kalmadi to be brief. Mr. Kalmadi, whatever you want to clarify on behalf of your party you can do so. I know they may not like it. But he has every right to clarify his party's viewpoint. (Interruptions). Whatever he says it is entirely his right. You cannot force by voice anybody's opinion. They would do the same thing for you. He wants to clarify that whatever is being said in the newspapers is correct or is not correct. That is the clarification. My frustration is not because of the bedlam in the house. It is because my mike is not working. So, my throat is hurting.

SHRI SURESH KALMADI: Madam, I am requesting my friends in the Opposition to have some patience. That is all. I am not saying anything more than that. I am only asking you not to quote things from the Business Advisory Committee report. That is not the custom in this House. Whatever has happened in the Congress party meeting is an internal affair of the Congress party. We discuss threadbare many things in the Congress party meeting.

I would like to say that the newspaper report is totally wrong. Nobody knows whether the report is correct. But the nodal Ministry is the Finance Ministry. The Finance Ministry has to table a Report. How can you read a Report which has not yet been completed? It is going to be tabled in the House. How can you presuppose what is going to come in the Report? That is what I am asking... (Interruptions). How can you, as Parliamentarians, presuppose it? You do not know and we do not know about it. What we can assure you is that there will be a modified supplementary ATR which will be placed on the 20th of this month... (Interruptions). So, have patience. If, on the 20th, a revised ATR does not come, then you can speak; then, we will also speak. Please have patience ... (Interruptions) Action will be taken as per the revised ATR... (Interruptions)

SHRI G. SWAMINATHAN: Madam, please permit me for only one minute. I strongly disagree with what Mr. Suresh Kalmadi has been saying. The matter is that it has already been informed by Mr. Shukla. It is because this matter concerns various Ministries, he has to reply on behalf of the Government. This is what Mr. Shukla has said. In fact when we raised the matter and said that it was a matter of the Finance Ministry, he said that it was not the Finance Ministry only, but various other Departments of the Government also were concerned

with it and that, consequently, he would reply on behalf of the Government. So, what Mr. Suresh Kalmadi said is not right. But, Madam, my point is a matter of privilege. The matter of privilege is that the ATR is going to be placed on 20th or a little before that as has been sought for by the leaders. Now, what will be contained in the ATR has already been published in the newspapers and Mr. Shukla has reported outside what is contained in the ATR, not in the House. It is a matter of privilege... (Interruptions).

SHRIMATI JAYANTI NATARAJAN: He has not said that ... (Interruptions)

SHRI SURESH KALMADI: Madam, on a point of order... (Interruptions)

THE DEPUTY CHAIRMAN: Let him finish... (Interruptions)

SHRI G. SWAINATHAN: It is a matter of privilege...

THE DEPUTY CHAIRMAN: Allow him to say... (Interruptions).

SHRIMATI JAYANTHI NATARAJAN: I was present at that meeting. Mr. Shukla did not say that... (Interruptions)

SHRI G. SWAMINATHAN: We do not know what is contained in the Report... (Interruptions)

SHRI SURESH KALMADI: As a Member of the CPP, I can say that this is totally wrong... (Interruptions)

SHRIMATI JAYANTHI NATARAJAN: Mr. Shukla did not say it... (Interruptions)

SHRI G. SWAMINATHAN: What is contained in the revised ATR will be made known to this House only on the 20th or a little earlier, after it is presented in the House. But, what is going to be contained in the Report has already been published in the newspapers and the authenticity of the statement... (Interruptions) Please allow me...

THE DEPUTY CHAIRMAN: That is exactly what they are saying. What is being reported in the newspapers is not correct... (Interruptions).

SHRI G. SWAMINATHAN: Please allow me. The Minister has stated outside the House what is going to be presented in Parliament. It is a matter of privilege of the Members... (*Interruptions*). He has said in the Congress Parliamentary Party meeting what the contents of the Report will be... (*Interruptions*). It is the privilege of the Members that we are taking up... (*Interruptions*)

SHRI VIREN J. SHAH (Maharashtra): Madam, he wants to bring a breach of privilege motion against the newspaper.

SHRI G. SWAMINATHAN: I am bringing a matter of privilege against the newspaper. That is what I am saying. I am bringing a matter of breach of privilege against the newspapers because they have published something which has not been presented to the House and about which we are not aware. Madam, you please permit me to bring a breach of privilege motion and let the Minister come to the House and clarify the position... (*Interruptions*)...

THE DEPUTY CHAIRMAN: Okay, Mr. Swaminathan... (*Interruptions*)...

SHRI G. SWAMINATHAN: I will give a notice of breach of privilege against the *Hindustan Times* and its publishers. I will give a notice. That is what I am saying. Let them come and say whether what they published was correct or not.

SHRI S. JAIPAL REDDY: Madam, on the question of ATR, Mr. V. C. Shukla has been consistently double-faced. He has been presenting one face to Parliament and another to his party and the people. This report of the *Hindustan Times*, according to which the Government is not going to make any substantive changes in regard to indictment of the Ministers, in regard to action against the foreign banks, in regard to action against the senior officers... (*Interruptions*)

SHRI SURESH KALMADI: Madam, the issue is... (*Interruptions*)...

SHRI CHIMANBHAI MEHTA (Gujarat): Mr. Kalmadi, don't interrupt Mr. Reddy because we did not interrupt you. How you should not interrupt him... (*Interruptions*)...

SHRI SURESH KALMADI: No. You interrupted us... (*Interruptions*)...

SHRI CHIMANBHAI MEHTA: When you were speaking, you requested us not to interrupt and we did not interrupt you.

SHRI S. JAIPAL REDDY: ...in regard to systems reforms, gains in credence because of his track record. What is the track record of Mr. V. C. Shukla who is a great sportsman?... (*Interruptions*)... In the last Session also, the Chairman, without a resolution here... (*Interruptions*)...

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ): Madam, he cannot level charges against a person... (*Interruptions*)...

THE DEPUTY CHAIRMAN: Mr. Jaipal Reddy Ji, you are a very senior Member of this House. Yesterday also, the Leader of the House mentioned that when we wanted to say something against a person, when we wanted to make an allegation against a person—you are saying something about 'track record' and all that... (*Interruptions*)...

SHRI S. JAIPAL REDDY: On this question only... (*Interruptions*)...

THE DEPUTY CHAIRMAN: Let him come and say... (*Interruptions*)...

SHRI SURESH KALMADI: No, Madam.

THE DEPUTY CHAIRMAN: Okay. You handle the situation. I am not interfering between Mr. Kalmadi and yourself. I am not interfering. Mr. Kalmadi, don't address me because when I am trying to settle the problem as the Presiding Officer, you get up and start talking. Then, you settle the issue

among yourselves and keep me out of the issue. If you have a Chair in the House, then don't interrupt the Chair because we don't want a bedlam in the House. We want to solve the confusion which is created by a newspaper report. I don't know whether it is right or wrong. In your opinion, it is wrong. In their opinion, it is right. And in yet another's opinion, there should be a breach of privilege notice. In this confusion, only Mr. Shukla can say something about it... *(Interruptions)*... One minute. Please sit down. One minute... *(Interruptions)*... There is no need to clap. Please keep quiet. One minute. Please sit down. When I am on my legs, you please sit down... *(Interruptions)*... One minute, please. Let me finish my sentence.

The whole confusion starts because there is a communication gap. When I say that Mr. Shukla can only say because it is attributed to him, I think it is in proper order that Mr. Shukla should be present over here to say something. How can you make allegations against him when he is not here? Then, you don't make any allegations against him because he is not here now. Don't talk about him when he is not here. How can you talk about a person when the person concerned is not here?

DR. MURLI MANOHAR JOSHI: Madam, you bring him here and till then you adjourn the House.... *(Interruptions)*... Till he comes, the House should be adjourned.

THE DEPUTY CHAIRMAN: You cannot say anything until and unless the person against whom charges are levelled is present here.... *(Interruptions)*... How can you level charges against a person who is not here?... *(Interruptions)* ...

DR. MURLI MANOHAR JOSHI: Till he is brought here the House must be adjourned. उनको बलाइए और तब तक सदन को स्थगित रखिए।

THE DEPUTY CHAIRMAN: Please sit down. According to the rules also, a newspaper report is not an authentic one. I am quite sure that newspaper reporters were not present in that meeting. So, somebody else must have said this. If there is a discrepancy in the reporting.... *(Interruptions)*...

SHRI S. JAIPAL REDDY: Nobody is saying that.

THE DEPUTY CHAIRMAN: They say so. They are Members of that... *(Interruptions)* ... Just a minute. Please have patience... *(Interruptions)*... Mr. Suresh Pachouri declared in the House that he was a Member of that Committee and that he was present in the meeting... *(Interruptions)*... No, Mr. Pachouri 'also' said it. He said that he was there and it did not happen. He is an executive member. He said that this thing did not transpire in the meeting. Now, who can say about a discrepancy which is attributed to Mr. Shukla? Let Mr. Shukla be present in the House to justify himself... *(Interruptions)*... We cannot keep calling names without giving an opportunity... *(Interruptions)*...

DR. MURLI MANOHAR JOSHI: We request that Mr. Shukla be brought to the House and the House should be adjourned till he is present in the House. The House must be adjourned... *(Interruptions)*...

मैडम, जब तक शुक्ल जी नहीं आते, तब तक इस सदन के चलने का कोई औचित्य नहीं है। सदन को स्थगित किया जाए। ... *(व्यवधान)* ...

THE DEPUTY CHAIRMAN: There is no need for you to come to the front. Please go back.
... *(Interruptions)* ...

SHRI SURESH KALMADI: You don't have patience...

...(Interruptions)...

SHRI V. NARAYANASAMY (Pondicherry): You take BJP also with you...

...(Interruptions)...

SHRI SIKANDER BAKHT: Madam, the guilty must be punished whether they bring in this modified report or not.

...(Interruptions)...

THE DEPUTY CHAIRMAN: Are you interested in discussing it or not? Otherwise, I will adjourn the House...

...(Interruptions)...

The House is adjourned till 2.30 p.m.

The House then adjourned for lunch at fifty-four minutes past twelve of the clock.

The House reassembled after Lunch at thirty minutes past two of the clock.

The Vice-Chairman (Shri V. Narayanasamy) in the Chair.

RE. ACTION TAKEN REPORT—Contd.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Kindly take your seat. We had enough of ATR in the morning. There are other Zero Hour issues to be taken up in the House. Kindly hear me...(Interruptions)...

श्री संघ प्रिय गौतम (उत्तर प्रदेश) :
वी. सी. शुक्ल को बुलाओ और ए० टी०
आर० को पेश करो।... (व्यवधान)...

DR. BIPLAB DAS GUPTA: We want Mr. Shukla to come...(Interruptions). That was the promise made by the Deputy Chairman. Until he comes and gives his statement we can't have any other discussion...(Interruptions)...

SHRI S. VIDUTHALAI VIRUMBI: Let the Minister come and deny the statement...(Interruptions)...

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): The hon. Minister has come. Kindly take your seat. Now in the morning the discussion was held and the hon. Members raised the issue.

SHRI S. JAIPAL REDDY: Mr. Vice-Chairman, I was referring to the track record of the Parliamentary Affairs Minister. When I used the word "track record" I am sorry to say that I was stopped in my track. Therefore, kindly allow...(Interruptions)...

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Let us go to the subject, not about the track record. Let us speak about the subject...(Interruptions)... You have to make a brief mention. The hon. Minister is there.

SHRI S. JAIPAL REDDY: When I was referring to the track record of the Parliamentary Affairs Minister I was only confining myself to the ATR issue. You will kindly recollect, Mr Vice-Chairman, Sir, that during the last Session we reached an agreement as a result of which the Government agreed to place on the Table of the House a revised and modified report. But when the House was adjourned, we were shocked to note that the Parliamentary Affairs Minister made a statement to the Press repeatedly that the Government would submit a supplementary note. It was in complete breach of the agreement we all reached here. After the House adjourned, before the current Session was called, the Parliamentary Affairs Minister and the Finance Minister had talks with the representatives of various parties and in the course of the talks the Government took the view that the Ministers indicated by the JPC could not be proceeded against and the foreign banks could not be proceeded against because, according to the Finance Minister, we are living in an inter-dependent world and no action would be taken against the RBI officials because they are already retired.